

Mr. Speaker: Order, order.

Shri H. N. Mukerjee: Sir, I was submitting that a very positive constitutional obligation is involved and has been hanging fire for many months. This is a matter in which political commonsense might be injected by the Leader of the House to the party members of either House. That is a different matter. As far as the constitutional question is concerned, we can not leave it to the tender mercies of a political leader who is finding his own following rather intransigent on an obvious constitutional issue. Therefore, I want to know, as a Member of this House, and you also, pre-eminently, do want to know, as Speaker of Lok Sabha, why, when here is a constitutional obligation incumbent on Lok Sabha, to which we are ready even to turn a blind eye to a certain extent, for months over months this matter is hanging fire because the political commonsense settlement by these gentlemen over there is not forthcoming because they have no control over the party. There is complete anarchy and chaos in that organisation. Therefore, when constitutional obligations are involved you have to put your foot down. Somebody has to do it, or let the Supreme Court be asked to do something about it.

Shri Sheo Narain (Bansi): Sir, this is a question which concerns about ten crores of people of this country. This is a very important Bill, the Bill for the revision of the lists of Scheduled Castes and Scheduled Tribes.

Mr. Speaker: What is he referring to? That is a different matter altogether.

I have said that I have made an appeal to the Leader of the Opposition. If that last effort also fails then this House is sovereign to take any action under the provisions of the Constitution.

Shri Nath Pai (Rajapur): We are sovereign to dissolve the Rajya Sabha.

Mr. Speaker: I am not saying that. I am only saying that this House is sovereign and it can decide what course of action it should take in conformity with the provisions of the Constitution.

12.33 hrs.

RE: MOTIONS ON FIFTIETH
REPORT OF THE BUSINESS
ADVISORY COMMITTEE

Mr. Speaker: Now, I have just entered on the List of Business items 10, 11 and 12. Before they are taken up I would advise the leaders of the groups and the Leaders of the House to sit together just to see if some understanding and agreement can be reached, because if it is taken up immediately here and then again some divergence arise probably it might make matters more difficult. Therefore, I would request, if it is acceptable, that the leaders of the groups might sit with the Leader of the House and they might just try to come to some settlement.

Shri Hari Vishnu Kamath (Hoshangabad): And with you, Sir, because you are also concerned.

Mr. Speaker: I am prepared. I have no objection.

Shri Surendranath Dwivedy (Kendrapara): May I humbly submit, Sir, that we visualised that some such proposal might come from you and, therefore, we had given sufficient notice yesterday, immediately, at 3.00 p.m. We saw to it that letters were addressed to you and to the Leader of the House. I am not disclosing any secret if I say that the Leader of the House was good enough at least to call me in the evening about the same matter. He suggested that before the House meets there should be or there will be a meeting, probably convened by you, so that the leaders of all parties may meet and decide this matter. Nothing has been done. Coming

to suggestion itself, what does it amount to? What has been suggested in this motion is that the Business Advisory Committee should consider this matter. Now, in the BAC all parties are represented, and what you want is only a meeting of all parties to discuss this. So, both amount to the same thing. Therefore, why do they not agree to refer it to the BAC, when in essence it is the same thing?

Mr. Speaker: I have just to inform the hon. Members that the Leader of the House did ask me that I should convene a meeting of the leaders of groups. But for reasons which I could explain only in that meeting, I have not called that meeting. I will explain the reasons there; I need not do it just now. So, if some blame attaches, it is to me, because I have not called the meeting. The Leader of the House did request me to convene the meeting at 9-30 a.m. today. I have not been able to do that and I will explain the reason later.

Shri Ranga (Chittoor): This is rather a belated idea. Are there such things as leaders of groups? Is the Leader of the House aware of their existence? Are you supposed to be aware of them? How was it that without giving any notice at all, to any of us, as leaders, or to any of us in the party, even to the members of the BAC, this proposal was flung upon them at the last moment? Why were not any of you, either the Leader of the House or the Speaker, aware of the simple courtesy of taking us into consultation and getting our views?

Shri Hari Vishnu Kamath: False prestige.

Shri Ranga: We have discussed so many times about the behaviour or misbehaviour of the Ministers and also so many people in this House and you were good enough to send out so many people and so many leaders. Now, do you mean to say that we should be treated in this very shabby manner, to put it at the least?

I was not present in the House yesterday and I was not aware that such an important thing was going to be decided upon here, in this House itself. In my absence, it was forced upon us, and the walk-out was also forced upon the opposition. I had no opportunity of guiding my own party members, whether they should walk-out or not. Sir, as you know, ordinarily we are not in favour of walk out, and yet we had to resort to walk-out just because of the failure on the part of the Chair as well as the Leader of the House in yesterday's affair. I am sorry, I have to make these observations. Only because you found it not possible to call the meeting before now; you now take cognisance of the existence of these poor men in the opposition.

Mr. Speaker: Without entering into any controversy about the words that he has uttered, I would again....

Shri Ranga: I do not think I used any phrase or words that are objectionable. The manner in which we have been treated is a thing for which explanation is needed.

श्री बागड़ी (हिसार) : अध्यक्ष महोदय, आप मेरी बात सून लें ।

अध्यक्ष महोदय : पहले मेरी बात सून लें । मैंने दरखास्त की है कि आप बैठ जायें । अगर पसन्द करे तो बैठ जायें, अगर न पसन्द करे और चाहते हों कि इस को इसी वक्त पुट करे, तो मैं उसके लिये भी तैयार हूँ । लेकिन मैं इस को अच्छा नहीं समझता हूँ कि इस को इस तरह से पुट किया जाये ।

श्री बागड़ी (देहरा दून) : क्या कल वाला मामला फिर उठाया जा रहा है ।

श्री बागड़ी : जहर उठाया जा रहा है, त्यागी जी ।

श्री म० सा० द्विवेदी (हमीरपुर) :
जि पर सदन ने निर्णय ले लिया है, वह बात
नहीं उठाई जा सकती है ।

अध्यक्ष महोदय : अब इतना नाराज होने
की क्या बात है, मुझ पर इल्जाम लगाया
जा रहा है, लेकिन लीडर आफ दी हाउस से
तो पूछिये ।

श्री म० लिमये (मुंगेर) : इन को निकाल
लीजिये, अध्यक्ष महोदय ।

अध्यक्ष महोदय : यह विषय एजेण्डे में
है और लीडर आफ दी हाउस की मर्जी से है,
बेरी मर्जी से नहीं है, इस लिये मुझ पर इल्जाम
वहीं लगा सकते हैं ।

Shri M. L. Dwivedi: Once a deci-
sion has been taken by the House,
how can it be taken up again?

अध्यक्ष महोदय : यह फिर भी बेहतर होगा
कि हम और आप बैठ जायें, जिस वक्त नान-
भाफिशियल बिजनेस शुरू होता है, उस वक्त
इस को ले सकता हूँ ।

श्री बागड़ी : आप मेरी बात सुन लें ।

अध्यक्ष महोदय : इस पर बहस नहीं
चलेगी ।

श्री म० लिमये : यदि बहस नहीं चाहते
हैं, तो इस प्रस्ताव को ले लीजिये, सब की बात
सुन लीजिये ।

Shri M. L. Dwivedi: Once a deci-
sion is taken, how can it be re-
opened?

Mr. Speaker: You can ask the Lea-
der of the House this question. You
cannot ask me for that.

श्री बागड़ी : अध्यक्ष महोदय, पहले सुन
कर फिर आप अपनी राय दें ।

अध्यक्ष महोदय : अब अतौर बहस यहां
नहीं चलेगी ।

श्री बागड़ी : बहस नहीं है आप सुन लें ।
अगर आप बहस नहीं चाहते तो आप प्रस्ताव
ले लीजिये । प्रस्ताव आप को रना होगा ।

Shri Surendranath Dwivedy: It is a
very important matter and I would
suggest that the House be adjourned
for half an hour. Let us meet and
then arrive at a decision. They
should agree to it.

Mr. Speaker: If they want it
earlier, we can sit, say, at 1 o'clock.

श्री बागड़ी : अभी क्यों नहीं लेते हैं ?
जब यह निर्णय होता है तो आप को ऐतराफ
क्या है इस पर जबकि पहले प्रस्ताव आ गया
है ?

अध्यक्ष महोदय बंठ जाइये । मैं इस पर
बहस नहीं सुनना चाहता ।

श्री बागड़ी : बहस तो होगी ।

अध्यक्ष महोदय बहस हो चुकी
कल ।

श्री बागड़ी : आप राय क्या देते हो
जब बहस हो चुकी ।

Shri U. M. Trivedi (Mandsaur):
The suggestion that has emanated
from you is a good suggestion. It is
desirable that the unnecessary heat
that has been created may be cooled
down. Though there is justification
for some people being annoyed on
this side, your suggestion is a very
wise suggestion. As Shri Kamath
has suggested, till we meet let us
carry on as it is and you may decide
at what hour we meet, either today
or tomorrow.

Mr. Speaker: I am prepared to meet
just now.

Shri Hari Vishnu Kamath: Your advice is acceptable without prejudice to my right to revive it and to move the motion in case no settlement is arrived at.

Mr. Speaker: This would not be affected.

श्री मन्त्रु लिखये : अभी सदन को स्वयं गित किया जाय ।

Shri G. N. Dixit (Etawah): On a point of order, Sir. I refer to rule 338. My submission is that the motion was put to the House and it was decided by this House yesterday. Whatever may happen outside of the House in the conference or talks, so far as this House is concerned, in view of rule 338, the valuable time of the House should not be taken on a motion which was decided yesterday because no motion can be taken up on which 'his House has come to a decision' in a session.

Shri Tyagi: We are compromising.

Mr. Speaker: The hon. Member would realise that this is exactly the motion that is on the Order Paper. I have already made it clear that the blame should not be thrown entirely upon me that I have got it entered and that I want to re-open it. It was done in consultation with the Leader of the House. Why should he not take the responsibility? Members of the Congress Party are all accusing me.

Shri M. L. Dwivedi: Leader of the House is not the House.

The Minister of Parliamentary Affairs and Communications (Shri Satya Narayan Sinha): When your department sent this notice of Shri Kamath to me for my consent that it should be put on the Agenda, I gave my consent because I did not want to shut it out. But that does not mean that we have accepted it.

श्री बागड़ी : तो क्या चुस्की दे रहे थे अगर मंजूर नहीं कर रहे थे ? अगर मंजूर नहीं कर रहे थे तो श्रीर क्या कर रहे थे ?

Mr. Speaker: Then, when do we meet—at 1 or 1.30? Which is convenient to the Leader of the House.

Shri Satya Narayan Sinha: Any time at 3 or 4 o'clock.

Shri Hari Vishnu Kamath: Why not at 2 o'clock?

Mr. Speaker: If it is convenient to all, I have no objection. Then, I will request the leaders to come to my room at 2 o'clock—I am requesting the Leader of the House as well—in order to find some solution.

12.45 hrs.

MOTION OF NO-CONFIDENCE IN
THE COUNCIL OF MINISTERS—
Contd.

Mr. Speaker: The House will now take up further consideration of the Motion of No-Confidence in the Council of Ministers.

श्री मा० सा० द्विवेदी (हमीरपुर): अध्यक्ष महोदय, मैं आप को आशा से एक शब्द कहना चाहता था कि कल मैं ने अपने भाषण में एक, दो शब्द ऐसे इस्तेमाल किये थे जिनको कि संसदीय परम्परा के अनुसार उचित नहीं समझा जा सकता जैसे गद्दार** इत्यादि और मैं उनको वापिस लेता हूँ ।

Mr. Speaker: That will be considered as withdrawn.

Shri Hari Vishnu Kamath (Hoshangabad): Let the House know what the words are.

**See hon. Member's speech on the subject in Debates, dated 3-11-66.